

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11-10-2019

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/558/2019  
PETITION NUMBER : TCP/385/IB/2017  
NAME OF THE TRANSFEROR : T.V.SUBRAMANIAN  
(EMMANUEL ENGINEERING PVT LTD)  
NAME OF THE TRANSFERRE : FLEXTRONICS  
UNDER SECTION : SEC 35(N) & 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

	Srinath Sridevan	Counsel for the	Swiya.N
	Swiya Teja SS. Nalla	Respondent - Flextronics.	
	S. Sanyamary	for the Petitioner	S. Sanyamary

**ORDER**

Counsel for the Applicant as well as Counsel for the Respondent are present. Counsel for Respondent represent that despite the oral directions given by this Tribunal on the earlier date, copy of the Application along with the typed set, if any, may be given, but the same has not been made available. In the circumstances, the Respondent is not in a position to file the reply for the Application. In the circumstances, we direct the Applicant to furnish the copy of the Application along with the typed set, if any, to the respondent within two days from today. The Respondent has to file its response within a period of 10 days thereafter. In case, if the copy of the Application as well as the typed set is not furnished as directed by this Tribunal, the Tribunal will be constrained to dismiss this Application. Pleadings are to be complete. Post the matter for enquiry on **19.11.2019 at 10.30 A.M.**

  
-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)